

1	2	3	4
7.	Pilgrim Cottages at Kamakhya	1992-93	27.09
8.	Tourist Lodge at Thenzawl	1993-94	10.83
9.	Tourist Complex at Half Long	1994-95	27.09
10.	Tourist Lodge at Tamdil	-do-	17.54
11.	Cafeteria with six huts at Aiswal	1991-92	23.92
12.	Tourist Lodge at Chaltlang Meghalaya	1993-94	17.91
1.	Provision of water sports, equipment at Umiam Lake Manipur	1985-86	48.03
1.	Tourist Guest House, I.N.A. memorial Complex at Moirang	1985-86	14.98
2.	Water Sports at Loktak Lake	-do-	04.72
3.	Construction of Tourist Homes at Moreh	1988-89	25.02
4.	Cafeteria and Jetty at Phubala Nagaland	1992-93	7.05
1.	Tourist Complex at D Zulakie Tripura	1990-91	22.14
1.	Cafeteria-cum-Tourist bungalow at Damboor	1992-93	10.47

1	2	3	4
2.	Water Sports equipment for Damboor Lake	1994-95	6.77
3.	Cafeteria Near Unnakoti Rock	-do-	4.40

Retrenchment of Workers

4115. SHRI K.T. VANDAYAR : Will the Minister of LABOUR be pleased to state :

(a) the number of workers retrenched under Exit Policy of the Union Government upto June, 1995;

(b) the details of industries to which they were attached; and

(c) the Compensation Package provided to the retrenched workers?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (c) The provisions relating to retrenchment of workmen are contained in the Industrial Disputes Act, 1947 which details specific measures to protect workmen in the event of retrenchment, lay-off and closure. According to the Act, every retrenched workman is entitled to compensation equivalent to fifteen days' average pay for every completed year of service or any part thereof in excess of six months. The workman proposed to be retrenched must also be given one month's/three month's notice as the case may be, indicating the reasons for his retrenchment and in lieu of notice he must be paid wages for the notice period.

Labour Bureau collects information on retrenchment as defined under the Industrial Disputes Act. A statement indicating the number of units effecting retrenchment and workers retrenched industry-wise during 1993-95 (Jan.-Sept., 1995) is attached.

STATEMENT

Number of Units Effecting Retrenchment and Workers Retrenched by Selected Industry Groups during 1993-95 (Provisional)

Industry Group	1993		1994		1995 (Jan.-Sept.)	
	A	B	A	B	A	B
1	2	3	4	5	6	7
Food Products	8	211	6	96	3	38
Beverages, Tobacco & Tob. Products	-	-	1	16	-	-
Cotton Textiles	1	6	7	121	-	-
Wool, Silk & Synthetic Textiles	4	83	-	-	-	-
Jute, Hemp and Mesta Textiles	-	-	1	5	-	-
Textiles Products	-	-	1	8	3	38

1	2	3	4	5	6	7
Engineering	59	694	33	449	11	190
Chemical and Chemical Products	23	274	11	166	4	24
Non Metallic Minerals Products	5	122	9	114	1	1
Other Manufacturing Industries	6	97	3	96	-	-
Coal Mining	-	-	-	-	-	-
Non Coal Mining	3	176	-	-	-	-
Plantations	1	177	-	-	3	4
Rubber, Plast, Petro. & Coal Prod.	6	52	6	172	1	53
Bank & Similar Financial Inst.	1	4	-	-	-	-
Others	72	995	57	949	15	625
All India	189	2891	135	2192	41	973

A = Number of Units

B = Workers Affected

- = Nil

Source : Labour Bureau, Shimla.

Satellite Network System in Airports

4116. DR. VASANT NIWRUTTI PAWAR : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether there is any move to install satellite based network system in the airports of the country;

(b) if so, the details thereof;

(c) the manner in which the Government propose to generate funds for such a network;

(d) whether the participation of any foreign/private agency is being considered to finance this network system; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) First phase of this network system, involving transfer of all land based direct speech circuit/teleprinter circuits to satellite linked network, is expected to be operational by December, 1997.

(c) The project will be funded from internal resources of Airports Authority of India.

(d) No, Sir.

(e) Does not arise.

Trade at Moreh Border

4117. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have any figures of the actual trade being conducted across the Indo-Burma and Manipur border;

(b) if so, the details thereof;

(c) whether the customs officials located at the Moreh border out-post have failed to submit the daily detailed accounts of volume of trade handled at the border; and

(d) if so, whether any action has been initiated against the concerned officials for their failure?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : (a) and (b) Yes, Sir. The volume of export to Myanmar for the year 1995-96 (Upto October, 1995) is to the tune of Rs.1.10 crores and Import is to the tune of Rs. 0.73 crores.

(c) No, Sir. The daily trade return are being submitted on fortnightly basis to the Director General of Commercial Intelligence and Statistics, Calcutta.

(d) Question does not arise in view of reply to (c) above.

Deferred Payment

4118. SHRI SRIKANTA JENA : Will the Minister of COMMERCE be pleased to state :